



संदर्भ संख्या : 779 /NGT OA-97/22/2024

दिनांक 11/07/2024

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) & [ngt.filling@gmail.com](mailto:ngt.filling@gmail.com)

**Sub: Objections/status report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 31.05.2024 in the matter of OA No 97/2022 Salman Miya Versus State of U.P. & Ors**

Respected Sir,

With reference to the above-mentioned subject status report on behalf of UPPCB in Original Application No-97/2022 Salman Miya Vs State of Uttar Pradesh is hereby submitted for kind perusal and necessary action please.

**Enclosure: As above.**

Yours Sincerely

(Vikas Mishra)  
Regional Officer

**Copy to:**

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
- 3- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 4- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 97 OF 2022

IN THE MATTER OF:

Salman Miya

...Applicant

Versus

State of Uttar Pradesh.

...Respondent(s)

**Objections/status report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 31.05.2024 in the matter of OA No 97/2022 Salman Miya Versus State of U.P. & Ors :-**

**Most respectfully showeth**

It is respectfully submitted that the Hon'ble National Green Tribunal vide order dated 31.05.2024 was pleased to direct UPPCB to file objection and compliance thereof.

1- That, Learned Amicus Curiae has filed a compliance report dated 28.05.2024 giving a list of 17 such industries, which are not compliant. Updated status of industries is tabulated here :-

Sr. No	Name of Industries	Complying Status	Action taken	Remarks
1-	M/S Verdeen Chemicals Pvt. Ltd., D-11, UPSIDC, Industrial Area, Phase I, Mussoorie Gulawati Raod, Hapur.	Complying	-	<ul style="list-style-type: none"> <li>Show cause notice was revoked by UPPCB vide letter dated 26.12.2023 along with imposition of Environmental compensation of Rs. 80,000/-</li> </ul>

*uptc*

*[Signature]*

*1-*

				<p>and unit has deposited the aforesaid Environmental compensation.</p> <ul style="list-style-type: none"> <li>• Unit has obtained CTO on 25.04.2023 which is valid upto 31.12.2027.</li> </ul>
2-	Tojo Vikas International, Pvt. Limited, Plot No. F-289, 290,291 UPSIDC, MG Road, Hapur.	Complying	-	<ul style="list-style-type: none"> <li>• Show cause notice was revoked by UPPCB vide letter dated 09.08.2023.</li> <li>• Unit has obtained CTO on 07.12.2021 which is valid upto 31.07.2025.</li> </ul>
3-	M/S Akshay Mechatronics (India), Plot No. G-410, Phase II, MG Road Industrial Area, Hapur.	Non Complying	Closure order issued u/s 32(1(C) of Water (Prevention and Control of Pollution) 1974	Closure order issued u/s 32(1(C) of Water (Prevention and Control of Pollution) 1974. During visit on 22.06.2024 it was found that industry was closed in compliance to closure order and plant and machinery engaged in polluting process has been dismantled.
4-	M/s. Janseva Metal, Plot No. F-6, and 7. M.G. Road, Industrial Area, Hapur	Complying	-	<ul style="list-style-type: none"> <li>• Show cause notice was revoked by UPPCB vide letter dated 26.12.2023 along with</li> </ul>

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				<p>imposition of Environmental compensation of Rs. 1,80,000/- and unit has deposited the aforesaid Environmental compensation.</p> <ul style="list-style-type: none"> <li>Unit has obtained CTO on 22.08.2023 which is valid upto 31.07.2028.</li> </ul>
5-	Chinta Mani Yadav, Plot No. F-86, MG Road, Industrial Area, Hapur.	Non complying	Show Cause notice issued along with imposition of EC of Rs. 10,000 per day.	<p>During visit on 22.06.2024 it was found that industry was closed and plant &amp; machinery has been dismantled.</p>
6-	Greenberry RG Healthcare (India) Pvt. Ltd. F-710 to 715, Phase-I, MG Road, Industrial Area, Hapur	Complying	-	<ul style="list-style-type: none"> <li>Show cause notice was revoked along with imposition of EC of Rs. 2,90,000/-.</li> <li>Unit has obtained CTO on 28.12.2023 which is valid upto 31.07.2028.</li> </ul>
7-	Hello Aromatics Pvt. Ltd. Khasra No. 19, MG Road, Village Dhera, Hapur	Complying	-	<ul style="list-style-type: none"> <li>Show cause notice was revoked by UPPCB vide letter dated 28-05-2024 along with imposition of</li> </ul>

*Wp/22*

*[Handwritten signature]*

				<p>Environmental compensation of Rs. 2,25,000/-</p> <ul style="list-style-type: none"> <li>Unit has obtained CTO on 28.05.2024 which is valid upto 31.07.2028.</li> </ul>
8-	Laxmi Chem Products Pvt. Ltd., F-319 to 322, Phase I, MG Road, Industrial Area, Hapur.	Complying		<ul style="list-style-type: none"> <li>Show cause notice was revoked by UPPCB vide letter dated 28-05-2024 along with imposition of Environmental compensation of Rs. 2,43,750/- and unit has deposited the Environmental compensation of Rs. 80,000/-.</li> <li>Unit has obtained CTO on 09.07.2024 which is valid upto 31.07.2028.</li> </ul>
9-	MJ Recycling Pvt Ltd., Plot No.F-44,M.G. Road, Industrial Area, Hapur	Complying		<ul style="list-style-type: none"> <li>Show cause notice was revoked along with imposition of EC of Rs. 1,00,000/- and</li> </ul>

*upto*

*K*

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				<p>unit has deposited the aforesaid Environmental compensation.</p> <ul style="list-style-type: none"> <li>Unit has obtained CTO on 19.01.2024 which is valid upto 31.03.2029</li> </ul>
10-	M.K. Industries Plot No. B-56, Phase I, M.G. Road, Industrial Area, Hapur.	Non complying	-	<ul style="list-style-type: none"> <li>Closure order issued along with imposition of EC of Rs.7500/- per day till compliance.</li> <li>During visit on 22.06.2024 unit was found closed in compliance of closure order.</li> </ul>
11-	Moh. Jaki, Plot No. F-85, MG Road, Industrial Area, Hapur	Non complying	Show Cause notice issued along with imposition of EC of Rs. 10,000 per day.	During visit on 22.06.2024 it was found that industry was closed and plant & machinery has been dismantled.
12-	M/s R.S. Enterprises, Plot No.F-689, M.G. Road, Industrial Area, Hapur.	Non complying	Closure order issued u/s 32(1(C) of Water (Prevention and Control of Pollution) 1974	During visit on 22.06.2024 unit was found closed in compliance of closure order.
13-	Sohan Traders, Plot No. G- 92, Phase I, UPSIDA, M.G. Road, Industrial Area,	Non complying	Show Cause notice issued along with imposition of	During visit on 22.06.2024 it was found that plant and machinery has been




	District Hapur		EC of Rs. 10,000 per day -	dismantled.
14-	M/S. Laxmi Chemicals, Plot No. F-24, M.G. Road, Industrial Area, Hapur.	Complying	-	<ul style="list-style-type: none"> <li>Show cause notice was revoked by UPPCB vide letter dated 17.10.2023 along with imposition of Environmental compensation of Rs. 1,20,000/- and unit has deposited the aforesaid Environmental compensation.</li> <li>Unit has obtained CTO on 18.10.2023 which is valid upto 31.07.2028.</li> </ul>
15-	M/s. MDT Lubricants India, Inc., F 125, Phase I , MG Road, Hapur.	Complying		<ul style="list-style-type: none"> <li>Show cause notice was revoked by UPPCB vide letter dated 28-05-2024 along with imposition of Environmental compensation of Rs. 75,000/-</li> <li>Unit has obtained CTO on 19.06.2023 which is valid upto 31.03.2028.</li> </ul>

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16-	M/S. AHCO Recycling Company, Plot No. F-583, Industrial Area, M.G. Road, Hapur.	Complying		<ul style="list-style-type: none"> <li>• Show cause notice was revoked by UPPCB vide letter dated 20.09.2023 along with imposition of Environmental compensation of Rs. 60,000/- and unit has deposited the aforesaid Environmental compensation.</li> <li>• Unit has obtained CTO on 22.09.2023 which is valid upto 31.07.2027.</li> </ul>
17-	M/s Ganpati Wire and Plastic Products, F-391, Phase -I, M.G. Road, Industrial Area, Hapur.	Complying		<ul style="list-style-type: none"> <li>• Show cause notice was revoked by UPPCB vide letter dated 24.08.2023 along with imposition of Environmental compensation of Rs. 3,90,000/- and unit has deposited the aforesaid Environmental compensation.</li> <li>• Unit has obtained CTO on 26.08.2023 which is valid upto 31.07.2026.</li> </ul>

11/11/23



**Note: Units mentioned on Sr. No-1, 4, 14, 16 & 17 filed by Amicus Curiae report dated 28.05.2024, which were already compliant, as per status report filed by UPPCB on dated 03.12.2023.**

2(A)- That, respondent No-6 has filed IA No-230/2024 stating that he has complied with all the requirement of law and also paid penalty of Rs. 6,90,000/- therefore he may be allowed to run its industry. Hon'ble National Green Tribunal vide order dated 31.05.2024 has directed UPPCB to file objections if any to this applications also to verify the facts.

2(B)- That, UPPCB had issued closure order under section 31A of Air (Prevention and Control of Pollution) Act. 1981 vide letter dated 17-06-2022 against respondent's unit. Which was revoked vide letter dated 24-04-2023 Copy is attached as **Annexure-I**, Further UPPCB has sent a letter to respondents units on 13.06.2024 to obtain consent to operate under Water (Prevention and Control of Pollution) Act. 1974 and Air (Prevention and Control of Pollution) Act. 1981 (Copy is attached as **Annexure-II**) and CTO application has not been received from respondent's unit so far.



(Vipul Kumar)  
Assistant Environmental Engineer  
U.P. Pollution Control Board,  
Ghaziabad



(Vikas Mishra)  
Regional Officer  
U.P. Pollution Control Board,  
Ghaziabad



**1152**  
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

*Anneure-I*

Ref No. **192492** C-1/सा0-935/बन्दी आदेश-निक्षेप/2023

Date: **24/9/23**

सेवा में,

पंजीकृत

श्री धीरज अग्रवाल,

प्लॉट नं0-ई-59, यू0पी0एस0आई0डी0सी0 एम0जी0 रोड औद्योगिक क्षेत्र, तहसील धौलाना,  
जनपद हापुड़।

**विषय :** उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी बन्दी आदेश दिनांक 17.06.2022 को निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-77373 / सी-1 / सा0-935/बन्दी आदेश/2022 दिनांक 17.06.2022 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत बन्दी आदेश जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति के आधार पर सम्यक विचारोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी बन्दी आदेश को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है:-

1. उद्योग द्वारा यू0पी0एस0आई0डी0सी0 से आवंटन पत्र/ट्रांसफर पत्र में उल्लेखित कार्य/उत्पाद को ही किया जायेगा।
2. उद्योग द्वारा उत्पादन कार्य प्रारम्भ किये जाने से पूर्व बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त किया जायेगा।
3. उद्योग द्वारा मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन में ओ0ए0 संख्या 97/2022 Salman Miya Versus State of Uttar Pradesh में पारित अन्तिम आदेश मान्य होंगे।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

**प्रतिलिपि:-**निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, हापुड़ को विद्युत संयोजन हेतु।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

संदर्भ संख्या : 522/19/0268/2024

दिनांक 13/06/2024

सेवा में,

श्री नसीम अहमद (Respondent No. 6),  
प्लॉट नं०-ई-59, फेज-1,  
एम०जी० रोड औद्योगिक क्षेत्र, हापुड।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 97/2022 सलमान मियां बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 31.05.2023 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 97/2022 सलमान मियां बनाम स्टेट ऑफ यू०पी० एवं अन्य में इकाई का संचालन की अनुमति दिये जाने सम्बन्धी योजित आई०ए० नं० 230/2024 का संदर्भ ग्रहण करने का कष्ट करें। तत्कम में अवगत कराना है कि बोर्ड मुख्यालय के पत्रांक एच-92492/सी-1/सा०-935/बन्दी आदेश-निक्षेप/2023 दिनांक 24.04.2023 के माध्यम से इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी बन्दी आदेश दिनांक 17.06.2022 निक्षेपित किया जा चुका है।

अतः आपको अवगत कराया जाता है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्राविधानों के अन्तर्गत उद्योग बन्धु की वेबसाइट <https://niveshmitra.up.nic.in> पर आवेदन किया जाना सुनिश्चित करे तथा नियमानुसार सहमति प्राप्त कर इकाई का संचालन किया जा सकता है।

संलग्नक: उपरोक्तानुसार।

भवदीय  
(विजयस मिश्रा)  
क्षेत्रीय अधिकारी

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी